

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

DATE OF ORDER : 13.03.2002

OA 90/2002

Madan Lal Meena son of Shri Sukh Chand aged about 55 years resident of Meena Colony, Udia Mod, Gangapur City, District Sawai Madhopur (Rajasthan) and working as Postmaster Gangapur City.

....Applicant.

VERSUS

1. Union of India through the Secretary to the Government of India, Department of Posts, Ministry of Communications, New Delhi.
2. Chief Postmaster General, Rajasthan Circle, Jaipur.
3. Director Postal Services, Jaipur Region, Jaipur.
4. Superintendent of Post Offices, Sawai Madhopur Division, Sawai Madhopur. (Rajasthan).
5. Shri S.N. Sharma, Superintendent of Post Offices, Sawai Madhopur Division, Sawai Madhopur.

....Respondents.

Mr. K.L. Thawani, Counsel for the applicant.

CORAM

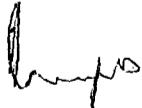
Hon'ble Mr. Justice O.P. Garg, Vice Chairman  
Hon'ble Mr. A.P. Nagrath, Member (Administrative)



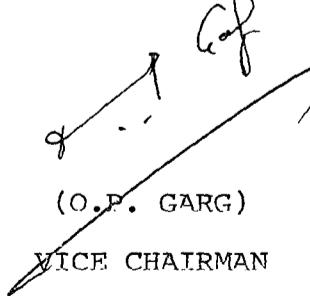
ORDER

PER HON'BLE MR. JUSTICE O.P. GARG, VICE CHAIRMAN

Heard Mr. K.L. Thawani, Counsel for the applicant. The applicant is a Postmaster. He has been suspended pending departmental inquiry on account of theft of some cash in the Post Office. By order dated 12.5.2002 (Annexure A-1), the order of suspension has been revoked on the representation of the applicant. He has now been posted as APM (HSG) II, Sawaimadhopur. The applicant has challenged the order of suspension as well as order dated 23.1.2002, which he labels as the order of reversion. A departmental inquiry is still pending against the applicant. The learned counsel for the applicant frankly conceded that the pay scale of the post on which applicant was working prior to his suspension and the post on which he has been posted after revocation of the suspension order carries the same pay scale. Thus, the order dated 23.1.2002 cannot be treated as reversion of the applicant to a lower post. In any case, the applicant is facing the departmental inquiry. We are not inclined to interfere in the matter at this stage. We dismiss this OA being meritless with the observation that the disciplinary authority shall bring departmental inquiry to a logical conclusion subject to active co-operation and regular participation of the applicant within a period of four months from the date of receipt of certified copy of this order. Copy of this order alongwith copy of paper book of this OA shall be supplied to the respondents within a week.

  
(A.P. NAGRATH)

MEMBER (A)

  
(O.P. GARG)  
VICE CHAIRMAN